

State vs. Imran @ Irfan  
e-FIR No. 05968/20  
PS. Jagatpuri  
U/s. 379/411 IPC

23.01.2021

Present: Ld. APP for the State.  
None for applicant / accused.

An application for grant bail moved on behalf of applicant / accused Imran @ Irfan s/o Gulam Mustafa Khan @ Kamraj Mutak Khan.

Reply filed by the IO. As per the reply filed by the IO, accused Imran @ Irfan s/o Gulam Mustafa Khan @ Kamraj Mutak Khan is not arrest in the FIR mentioned by the applicant.

In view of the same, application of accused stands dismissed.

Application is disposed off accordingly.

Copy of order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
23.01.2021

State vs. Deva Parshad s/o Ram Shamajh  
FIR No. 013589/20  
PS. Jagatpuri  
U/s. 379 IPC

23.01.2021

**An application seeking release on personal bond of accused Deva Parshad s/o Ram Shamajh is moved**

Present : Ld. APP for the State.

Ms. Payal Gupta, LAC for accused/applicant.

In the present matter, the accused was arrested by IO on 27.06.2020 and accused was granted bail vide order dated 03.11.2020 subject to furnishing bail bond and surety bond of Rs. 20,000/-. Till date the bail bond and surety has not been furnished by the accused.

It is stated by the accused that he has no one in family who could furnish surety for him.

Considering the fact that accused is in custody in the present matter for about 7 months and he has not furnished surety till date, this court is of the view that financial restraint should not become an hindrance to the personal liberty, accused be released on furnishing of personal bond for a sum of Rs. 20,000/- to the satisfaction of concerned Jail Supt. The copy of the order be sent to Jail Supt.

Application disposed off accordingly.

Copy of order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
23.01.2021

23.01.2021

Present order shall dispose off the bail application of accused Manju w/o Satish.

Present: Ld. APP for the state.  
Counsel for Applicant.

It is stated that accused is in JC since 22.01.2021 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was arrested in the present matter and 93 quarters illicit liquor (sale in Haryana only) has been recovered from the possession of accused. It is further stated that investigation is pending in the present case. It is further stated that accused has involvement in 01 other case and a habitual offender.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature as large quantity of wine recovered from the possession of accused and she was apprehended at the spot. Further, investigation is at its initial stage. Furthermore, accused has previous involvement in 01 other case in similar offence. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Manju w/o Satish stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
23.01.2021